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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 591/2003

New Delhi this the 22nd day of September, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Shri M.L. Mahna,
5/0 late Shri Sawan Mall,
H.No.2, Kiran Vihar, Delhi-92

(By Advocate Shri S.P. Chadha)

..Applicant

VERSUS

Union of India, through

1. Secretary to the Govt. of
India, Ministry of Defence,
Central Sectt. (South Block)
New Delhi,

2. Engineer-in Chief,
Ministry of Defence,
Kashmir House Army Hqrs, New Delhi.
Rajaji Marg, New Delhi-1

..Respondents

(None for the respondents)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

Learned counsel for the applicant admits that the present application is not in accordance with the Rules of Practice and Procedure which are required to be adhered to by filing the Original Application under Section 19 of the Administrative Tribunals Act, 1985. Accordingly, he prays for permission to withdraw the OA with liberty to file a fresh OA if any grievance survives in accordance with the relevant law and Rules.

2. In view of the above, OA is dismissed as withdrawn with liberty.

V.K.Majotra
(V.K. Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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